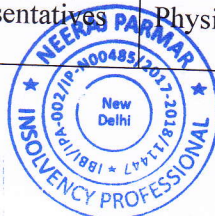


FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SOLVEN POWER SYSTEMS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	SOLVEN POWER SYSTEMS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	20/05/2016
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74999DL2016PTC300081
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office House No.106, Shop No.1, Ground Floor Blk-C, Pkt-7, Sector-8, Rohini Delhi North West DL 110085 Principal Office B1/E1, 2nd Floor, Rajendra House, Mohan Co-operative Industrial Estate, Mathura Road, New Delhi-110044
6.	Insolvency commencement date in respect of corporate debtor	18/02/2020 (order received on 20/02/2020)
7.	Estimated date of closure of Insolvency Resolution Process	16/08/2020
8.	Name and registration number of the insolvency professional acting as Interim Resolution Professional	Name: NEERAJ PARMAR, Registration No: IBBI/IPA-002/IP-N00485/2017-2018/11447
9.	Address and e-mail of the Interim Resolution Professional, as registered with the Board	Address: 94, Pocket-4, Sector-11, Dwarka, New Delhi, National Capital Territory of Delhi, 110075 E-mail: ip.neerajparmar@gmail.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	Address: 94, Pocket-4, Sector-11, Dwarka, New Delhi, National Capital Territory of Delhi, 110075 E-mail: cirp.solven@gmail.com
11.	Last date for submission of claims	03/03/2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable as per the information available
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NIL
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: NA



Neeraj Parmar

* The order dated 18/02/2020 was received by the IRP on 20/02/2020

Notice is hereby given that the National Company Law Tribunal, Delhi has ordered the commencement of a corporate insolvency resolution process of SOLVEN POWER SYSTEMS PRIVATE LIMITED on 18/02/2020.

The creditors of SOLVEN POWER SYSTEMS PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 03/03/2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Neeraj Parmar

Interim Resolution Professional

In the matter of Solven Power Systems Private Limited

IBBI/IPA-002/IP-N00485/2017-2018/11447

Date : 21/02/2020

Place : New Delhi